

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

107. IA/3198/2024 C.P. (IB)/1152(MB)2023

IN THE MATTER OF

Vivriti Capital Limited

... Petitioner

Vs

Green Soul Ergonomics Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 24.06.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Counsel for the Applicant

For the Respondent:

ORDER

IA/3198/2024:- The prayer in the present application is for rectification of the order dated 01.05.2024 passed in Company Petition No. 1152 of 2023 in terms of paragraph no.4 in the present application which is as under:

The name of the Corporate Debtor be rectified to read as 'Green Soul Ergonomics Private Limited' instead of 'Green Soul Ergonomies Private Limited' in the Cause Title, paragraph I (6th line), paragraph 22.a (3rd line) of the order dated 01.05 .2024 passed in Company Petition N o.1152 of 2023.

The Master Data at Annexure-A3 is also enclosed to support the contention of the applicant. In view of the same, IA is allowed. Let the necessary correction be carried out in the order dated 01.05.2024 and the corrected copy of the order be uploaded afresh.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

/Avdhesh K Patel/